

etc. The available data regarding outstanding advances of scheduled commercial Banks to these categories in the hill districts of Uttar Pradesh, as at the end of December, 1972, is set out in enclosed statement.

STATEMENT

*Outstanding Advances of Scheduled Commercial Banks in the Hill Districts of Uttar Pradesh as on the last Friday of December 1972 in the category of Small Scale Industry and Personal and Professional Services*

Name of Districts	Small Scale Industry		Personal and Professional Services	
	No. of A/cs	Amount (Rs. Lakhs)	No. of A/cs	Amount (Rs. lakhs)
1 Almora . . .	22	1.38	5	0.51
2 Chamoli . . .	—	—	—	—
3 Dehra Dun . . .	315	97.79	223	21.46
4 Garhwal . . .	12	3.47	3	0.03
5 Nainital . . .	135	85.74	55	2.86
6 Pithoragarh . . .	..	..	..	..
7 Tehri Garhwal . . .	2	0.01	8	0.66
8 Uttar Kashi . . .	2	0.03	5	0.06

Source : Banking Statistics—Basic Statistical Returns, Vol. I, December 1972, Issued by R.B. I.

**Setting up of Public Sector Industries in Uttar Pradesh**

9921. SHRI NARENDRA SINGH BISHT: Will the Minister of FINANCE be pleased to state:

(a) the number of industrial units in the public sector which have been sanctioned to be set up in Uttar Pradesh during the last three years;

(b) the criteria for setting up such units in different States; and

(c) the places where they are proposed to be set up and the extent of State's participation in them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (c). The information is as follows:—

1. Scooters Factory at Lucknow by Scooters India Ltd.

2. Second Phase of the Pumps & Compressors of the Bharat Pumps & Compressors Ltd., at Naini, Allahabad,

3. Indian Telephone Industries' Factory at Naini is scheduled to go into production in 1974-75

4. The establishment of ITI's switching factory at Rai Bareilly has been approved in principle.

5. Establishment of Mathura Refinery by Indian Oil Corporation.

6. Expansion of Gorakhpur Fertilizer Plant is in progress.

There is no participation from the U.P. Government in any of the investments in the above projects. In case

of Scooters India Ltd., there is participation by private parties both Indian and foreign.

(b) Normally, Government's investment in industrial and commercial ventures is made on techno-economic considerations. The Five-Year Plans, however, have also identified the need for locating Central Government industrial projects in backward areas in order to redress regional imbalances.

**Criteria for payment of D.A., H.R.A. and C.C.A. to Employees of R.B.I., Nationalised Banks and L.I.C.**

9922. SHRI NARENDRA SINGH BISHT: Will the Minister of FINANCE be pleased to state:

(a) the criteria and rate for payment of Dearness Allowance, H.R.A., C.C.A., Conveyance Allowance and other allowances to the employees of the R.B.I., nationalised banks, L.I.C., Government undertakings and Corporations managed and owned by the Government of India in Delhi;

(b) the reasons of variance in the criteria and the rates of such allowances admissible to the employees of the Central Government in Delhi;

(c) whether Government are considering the desirability of bringing about uniformity in the payment of allowances mentioned above to all the employees, Government as well as those mentioned in part (a) above working in Delhi; and

(d) if so, when and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANSEH):** (a) Government have issued guidelines to the public sector enterprises in respect of House Rent Allowance, Conveyance Allowance, use of staff cars and company cars and

other perquisites. These guidelines are applicable to all Central public sector enterprises but do not cover the R.B.I. and nationalised banks.

Wage scales and Dearness Allowance are arrived at on company wise basis through bi-lateral negotiations with labour unions and are incorporated in Agreements. While negotiating such Agreements, industry-cum-regional considerations are taken into account. Some of the public undertakings are also covered by Wage Awards.

(b) The wage structure in the public enterprises has not been linked with wage structure and allowances admissible to employees of the Central Government. The pay and allowances of Central Government employees are based on the recommendations of the Pay Commissions which are appointed from time to time. The existing rates of allowances admissible to Central Government employees in Delhi were decided by Government on the recommendations of the Third Pay Commission.

(c) and (d). There are no proposals for bringing about uniformity between the emoluments in public sector with those in Government.

**Modification in Sterling Balance Guarantee**

9923. SHRI P. VENKATASUB-BAIAH: Will the Minister of FINANCE be pleased to state:

(a) whether the sterling balance guarantee by Britain has been renewed in a modified form;

(b) if so, the salient features thereof; and

(c) the compensation to be paid to India as a result of exchange fluctuation?